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SLP(C)No. 8332-8333 OF 2001

ITEM No.22 Court No. 1 SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.8332-8333/2001

(From the judgement and order dated 25/10/1999 in WA 884/92
of The HIGH COURT OF KERALA AT ERNAKULAM)

KERALA STATE CASHEW DEV. CORPN. Petitioner (s)

VERSUS

SAROJINI AMMA AND ANR. Respondent (s)

(With prayer for interim relief and office report)
With

SLP(C)No.8335-8338/2001
[Kerala State Cashew Dev. Corpn. Vs. Lakshiukutty Amma & Ors.]
(With prayer for interim relief and office report)

Date : 09/08/2002 These Petitions were called on for hearing today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s)
Mr. G. Prakash, Adv.

For Respondent (s)
Mr. E.M.S. Anam, Adv.

UPON hearing counsel the Court made the following
O R D E R

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.SP2
Last opportunity is granted to file rejoinder within four weeks. List thereafter.

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Kalyani. (S.L. GOYAL)@@
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